

GOVERNMENT OF INDIA  
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT  
DEPARTMENT OF EMPOWERMENT OF PERSONS WITH DISABILITIES

**LOK SABHA**

**UNSTARRED QUESTION No. 2047**  
TO BE ANSWERED ON:- 11/03/2025

**'DISABILITY PENSION CRITERIA'**

†2047. Shri Patel Umeshbhai Babubhai:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether earlier in the Union Territory of Dadra and Nagar Haveli and Daman and Diu, pension was provided for 40% disability;
- (b) if so, the reasons of the said pension is not being provided at present including the details thereof;
- (c) the purpose of increasing the standard/criteria of 40% to 80% in the said pension scheme;
- (d) the number of people benefitted from 40% disability criteria along with the total funds spent on the said scheme per month; and
- (e) the number of people being benefitted after implementation of 80% disability criteria along with the total funds spent on the said scheme per month?

**ANSWER**

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT  
(SHRI B.L.VERMA)

(a) to (c) Indira Gandhi National Disability Pension Scheme was formally launched in February 2009 with the criteria of 80% as disability level.

IGNDPS introduced in 2009 under National Social Assistance Programme (NSAP) does not have universal coverage. Out of the disabled persons, in terms of scheme guidelines, the most vulnerable category of persons with severe or multiple disability belonging to BPL category in the age of 18 years and above is eligible for assistance under IGNDPS. As per guidelines, in view of the limitation of funds available, if there are more deserving beneficiaries, the State/UT has the option to give them pension from its own resources.

(d) and (e) Under NSAP, there is Scheme/State-wise cap of beneficiaries. At present, a total of 8.8 lakh beneficiaries are covered under IGNDPS across the country. Financial assistance of ₹300/-per month to persons aged 18-79 years with severe or multiple disabilities and ₹ 500/- per month to persons of 80 years and above is given under IGNDPS. Funds under this Scheme is sanctioned to State/UT up to the number of digitized beneficiaries or the State/UT cap, whichever is lower.

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